

Central Administrative Tribunal Principal Bench

DA-1350/90

New Delhi, the 18th March, 1996

Hon'ble Shri A.V. Haridasan, Vice Chairman(3) Hon'ble Shri R.K. Ahooja, Member (A)

Sh.Jagannath Prasad Aggarwal S/o Late Sh. P.S. Aggarwal R/o 769, Sector V Pushpa Vihar MB Road, New Delhi-17.

Applicant

(Advocate: Sh. US Bisht)

versus

- Secretary, Ministry of Defence, New Delhi.110011.
- Engineer-in-Chief's Branch, Kashmir House, DHQ P.O. New Delhi. 110011.

Respondents

(Advocate:Sh. VSR Krishna)

ORDER (Oral)

Hon'ble Shri A.V: Haridasan. VC(J)

In this OA the applicant has prayed for a number of reliefs. When the case came up for final hearing Shri Bisht, ld. counsel for the applicant submitted that by order dated 4.9.95 and subsequently the reliefs claimed in sub-paragraphs 8.1 to 8.5 have been granted to the applicant by the respondents. He submitted further that the application may now be closed giving liberty to the applicant to seek relief at paras 8.6 either by intervention during the Full Bench hearing, in the relief column or by filing an application separately. Ld. counsel for respondents agrees that the OA in regards to relief from 8.1 to 8.5 having become infructuous, the same is closed granting liberty to the applicant to seek relief claimed in para 8.6 either by intervention in Full Bench or by filing a separate case.

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There is no order as to costs.

(R.K. Ahooja) Member (A)

(A.V. Haridasan) Vice Chairman(J)

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